

[To be published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii)]

Government of India
Ministry of Finance
(Department of Revenue)

Notification No. 56/2013-Customs (N.T.)

New Delhi
Dated the 28th May, 2013

S.O.(E) In exercise of the powers conferred by clause (a) of sub-section (1) of section 7 of the Customs Act, 1962 (52 of 1962), the Central Government hereby makes the following further amendments in the notification of the Government of India in the Ministry of Finance, Department of Revenue No. 61/94 - Customs (N.T.), dated the 21st November, 1994, published in the Gazette of India number S.O. 828 (E), dated the 21st November, 1994, namely:-

2. In the said notification, in the table, against serial number 15 relating to the state of Tamilnadu, in column (3), against item (d) Madurai, for the entry under column (4), the following entry shall be substituted, namely:-

(1)	(2)	(3)	(4)
			"Unloading of imported goods and the loading of export goods or any class of such goods".

(F. No. 520/27/2013-Cus.VI)

(S.C.Ganger)
Under Secretary to the Govt. of India

Note:- The principal notification No. 61/94-Customs (N.T.), dated the 21st November, 1994 was published vide number S.O. 828 (E), dated the 21st November, 1994 and was last amended vide notification No. 29/2013-Customs (N.T.), dated the 11th May, 2013 and published vide number S.O. 597(E), dated the 11th May, 2013.